

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 4501
TO BE ANSWERED ON 14.12.2016

Pending cases against NRIs

+4501. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending against NRIs in various Indian courts at present;
- (b) whether the orders of Indian courts are not being followed by the NRIs and the summons are not being served on them; and
- (c) if so, the details thereof and the reaction of the Government thereto?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)

(a) : Such information is not maintained by the Government.

(b) & (c): Ministry of Law & Justice, in respect of civil and commercial matters and the Ministry of Home Affairs, in respect of criminal law matters, examine and forward Judicial documents, including summons, etc., issued by the various Indian Judicial Authorities to the Indian Missions/ Authorities abroad by further service upon the persons residing there irrespective of their citizenship. There is no information received from Indian Courts about non-compliance of their summons, i.e., appearance in the respective Indian Courts.